plement of workers exceeding 10,000 is under examination.

(c) As soon as the necessary enquiries are completed.

की अन्नूति किक. मैं यह पानना चाहता हूं कि जहा बहुन सी चीनी मिलो में मजदूरों का नाविडेंड कड खोल कर के झलग नहीं रक्षा पाना है और मिल मालि व उसकी जैनरल कंड में ही रख देते हैं वहा क्या सरकार कोई हैना इंतिजाम करेगी कि मजदूरों वा हिन्सा मीर मिल मालिको का जो हिस्सा है वह झलग अनग शेस्ट झाकि। में जमा हो या कोई दूसरा झलग में इतिजाम हो?

श्री आंश्वर अरो. अगर कोई मिन मालिक रेंगा करता है तो वह कायदे के खिनाक भाता है। नायदे के रनुभार यह चीज गवनंनेट निम्योरिटीज में जानी चाहिए। अगर कही रेंगा न होता हो और उभका इस्म मानवीय मदस्य को हो वह हमारे नोटिस में नये और हम एं पर प्रस्र कार्रवाई करेगे।

Shri Tangamani: In view of the fact that plantations are also included since April, 1957, may I know whether the Government is in a position to say whether all the plantations have enforced this?

Shri Abid Ali: Yes, plantations namely, tea—except in the State of Assam where the plantations are covered by a State enactment—coffee, rubber, cardamom and pepper

Shri T. N. Singh: The answer may be clarified, whether it means 10,000 employees in an establishment or 10,000 m the whole industry

Shri Abid Ali: Both, 10,000 in one establishment or 10,000 in the industry. Both can be covered.

Shri T. N. Singh: In each class of industry?

Shri Abid Aii: A particular industry having 10,000 workers or an establishment having 10,000 workers.

Shri Tangamani: In view of the hon. Minister's reply, may I know whether the plantations in the south, particularly in the Anamalais and the Nilgiris have implemented these recommendations?

Shri Abid Ali: I have already said that it will cover these plantations about which I have made mention, wherever they are situated.

Shri T. N. Singh: May I know whether Government are aware of instances where the provident fund is not being put to proper use by the employers or are not properly invested and there are no proper accounts for individual workers; and can Government point out a single instance where action has been taken against the employers?

Mr. Speaker: How does it arise out of this question?

Shri T. N. Singh: The hon Minister in reply to a supplementary question said that there may be cases where the provident fund is not properly accounted for

Shri Abid Ali: In some cases we have taken action, prosecutions have been launched and the property of the defaulting employers has also been attached

## Industries in Orissa

- \*149. Shri S. N. Dwivedy: Will the Minister of Commerce and Industry be pleased to state
- (a) the new industries proposed to be established in Orissa during the Second Five Year Plan; and
- (b) whether the Government have received any proposals from the Government of Orissa in this matter?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement giving the information is placed on the Table of the House. [See Appendix I, annexure No 41].

Shrl S. N. Dwivedy: From the statement it is not clear as to what are the recommendations sent by the Government of Orissa. They have only given a list of the industries that are to be started.

Shri Manubhai Shah: If the hon. Member sees the statement, he will see that item 2 really includes some of the proposals made by the Government of Orissa and accepted by the Planning Commission and the Government of India. As far as item 3 is concerned, they are the industries sponsored by private companies and most of the items between the Orissa Government and the Central Government have been covered by the statement.

Shri S. N. Dwivedy: Excepting the Rourkela Steel Plant which was started some years ago, may I know whether any of the industries mentioned in this list have started working?

Shri Manubhai Shah: Steps are being taken about the Rourkela Fertilizer Factory and that is also likely to come in the Second Plan

Shri S. N. Dwivedy: May I know whether it has been examined that none of the industries for which licences have been given to private enterprise can be taken up by the State either m the provincial or central sphere?

Shri Manubhai Shah: For the first part of the question asked by the hon. Member, no licence is given without a very thorough consideration. Every aspect of the industry is taken up before a licence is granted.

For the second part whether the State Government can do it or not, I may have to say that under the industrial policy statement categories have been prescribed-Schedules A, B and C. All these things in item 3 are under Schedule C.

Nagas

Sh. D. C. Sharma: Dr. Ram Subhag Singh: Shri M. L. Dwivedi; Shri Raghunath Singh: Shri Bibhuti Mishra: Shri Panigrahi: Shri H. N. Mukerice:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 389 on the 27th May, 1957 and state:

- (a) the number of hostile Nagas who have since surrendered to Government:
- (b) the number of arms surrendered by the hostiles since the beginning of this year; and
- (c) how far the situation has improved in the North East Frontier Agency areas?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) 4 (up to 15th June 1957). In addition, as the House may be aware. a large number of Nagas has recently surrendered in the Naga Hills District

- (b) There are no separate figures available for arms surrendered by the hostiles in the North East Frontier Agency. The total figure including the arms surrendered in Naga Hills District of Assam in this period is 137.
- (c) As previously stated, the situation in general has been brought under control. As a result of pursuing the policy of firm action against violent hostile elements and at the same time maintaining a friendly approach, the incidence of hostile activities has declined markedly. Government have also succeeded in securing a larger degree of co-operation from the people of the area.

Shri D. C. Sharma: What steps has the Government taken to protect the loyal Nagas who are co-operating with the Government against the activities of the hostile Nagas?